

Sl. No.	State/UT	Census 2011
24.	Nagaland	943
25.	Delhi	871
26.	Odisha	941
27.	Puducherry	967
28.	Punjab	846
29.	Rajasthan	888
30.	Sikkim	957
31.	Tamil Nadu	943
32.	Tripura	957
33.	Uttar Pradesh	902
34.	Uttarakhand	890
35.	West Bengal	956

\* Telangana was the part of Andhra Pradesh during the Census 2011.

### **Increase in atrocities on women and children during lockdown**

1427. SHRI K.C. VENUGOPAL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has taken note of the increasing cases of domestic violence against women during the lock down period;

(b) if so what actions were taken by Government to provide counselling and solution to this issue;

(c) whether Government has seriously taken note of the increasing sexual atrocities against children/ women in various States including Uttar Pradesh;

(d) how many incidents of sexual violence and rape were reported in the last one year in various States; and

(e) the details thereof, State-wise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (e) National Crime Records Bureau (NCRB) compiles and publishes

information on crimes in its publication "Crime in India". The published reports are available till the year 2018. State-wise and year-wise total number of cases of child marriage is available on the website of NCRB at <https://ncrb.gov.in>.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Maintenance of law and order, protection of life and property of citizens including prevention of crime against women and children is primarily the responsibility of the State Governments and Union Territory Administrations.

Nevertheless, giving high priority to safety of women and children, the Central Government has also taken a number of initiatives in this regard during the last six months. The Government has ensured that their schemes of One Stop Centres (OSCs), Universalisation of Women Help Line (WHL), Ujjawala Homes, Swadhar Greh, Child Care Institutions, Child Line (1098), Emergency Response Support System (112) and various authorities under women and child centric laws such as 'The Protection of Women from Domestic Violence Act, 2005', 'The Dowry Prohibition Act, 1961', 'The Prohibition of Child Marriage Act, 2006', 'The Protection of Children from Sexual Offences Act, 2012' etc. remain operational and available for providing assistance to women and children during the period. The Government has also undertaken sensitisation programs for the concerned officials of States and UTs for this purpose. The OSCs, WHLs etc. also provide counselling services to women approaching them. Further, Ministry of WCD has collaborated with National Institute of Mental Health and Allied Sciences (NIMHANS) and Institute of Human Behaviour and Allied Services (IHBAS), Delhi for providing counselling support through their help lines/ tele-counselling numbers etc.

#### **Setting up of fast track courts for POCSO cases**

1428. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government is aware of the fact that there has been a substantial increase in the offence against children across the country;
- (b) if so, the details thereof;
- (c) whether Government has set up adequate number of Fast Track Courts (FTCs) under the POCSO Act, 2012; and